



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

Remittance/Redemption Advice

Attachment Proceeding No. 15073 & 15074 of 2025

Certificate No. 8319 of 2024

The Principal Officer/Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8319 of 2024 dated November 13, 2024, had directed attachment of Bank accounts of **Satyawati [Defaulter] PAN: FTRPS4532J** in the matter of **trading in Illiquid Stock Options on BSE** against the total due of **Rs.5,81,000/- (Rupees Five Lakh & Eighty-One Thousand Only)** along with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated November 13, 2024 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated December 17, 2025 has been issued to you.
3. Whereas the current liability/dues from the Defaulter as on date is an amount of **Rs. 6,51,000/- (Rupees Six Lakh Fifty- One Thousand Only)**.
4. You are hereby directed to remit the amount/redeem the units of defaulters and remit the amount, if any, to the extent of amount mentioned in para 3 above lying in the account of the Defaulter with your Bank/Mutual Fund to SEBI by way of EFT/NEFT/RTGS to SEBI Recovery Proceeds Account with **ICICI Bank having Virtual Account Code: SEBIRDPEN8319 (IFS Code: ICIC0000106)** and intimate these remittance details by email to rekhav@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues



“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किडवाई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



Continuation Sheet

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5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under sections 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 read with section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi this 23rd day of January, 2026.

SEAL



— Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi